

ITEM NO.28

COURT NO.1

SECTION IVB

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C).....of 2015
CC No(s). 18334/2015

(Arising out of impugned final judgment and order dated
23/01/2015 in CWP No. 18562/2009 passed by the High Court Of
Punjab & Haryana At Chandigarh)

STATE OF PUNJAB & ORS.

Petitioner(s)

VERSUS

SARABJIT KAUR

Respondent(s)

(With appln. (s) for c/delay in filing SLP and office report)

Date :12/10/2015 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE C. NAGAPPAN
HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s) Mr. A.K. Ganguli, Sr. Adv.
Mr. Sanchar Anand, AAG
Mr. Apoorv Singhal, Adv.
Mr. Kuldip Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Notice.

In the meantime, there shall be stay of
contempt proceedings.

List on 04.11.2015 along with R.P.(C) No.
2038 of 2013 and connected matters.

[Charanjeet Kaur]
A.R.-cum-P.S.

[Vinod Kulvi]
Asstt. Registrar

R.P.(C) No. 2038/2013 Etc. was earlier directed to
be listed on 29.10.2015.